

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3615  
ANSWERED ON:18.08.2005  
SPECIAL COURTS ON DALIT ATROCITIES  
Pathak Shri Brajesh

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Union Government provides Central assistance to the State Governments and Union Territory Administrations under the centrally sponsored scheme of Implementation of Protection of Civil Rights Act, 1995 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989;
- (b) if so, the purpose thereof alongwith the central assistance allocated and released to them under the said scheme during each of the last three years and the current year, State/Union territory-wise;
- (c) the details of utilization of central assistance by the each State Government/ Union Territory Administration during the said period;
- (d) the details of States/Union Territories in which Exclusive Special Courts have been set up to ensure early prosecution of cases under the SCs and STs (POA) Act, 1989 alongwith their numbers, State/Union Territory-wise;
- (e) the name of States/Union Territory in which such Exclusive Special Courts have not been set up so far alongwith their reasons; and
- (f) the measures taken by the Union Government for early setting up of such courts in these States/Union Territory?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(SMT. SUBBULAKSHMI JAGADEESAN)

(a), (b) and (c) Yes, Sir. Under a Centrally Sponsored Scheme, central assistance is released to States/Union Territories on the basis of their proposals. A statement containing details of assistance released and utilized during the years 2002-06 (as on 16th August, 2005) is annexed.

(d), (e) and (f) There is no specific provision under the Act to set up Exclusive Special Courts. However, for speedy trial and disposal of cases, States/UTs have been requested to set up Exclusive Special Courts. Exclusive Special Courts have been set up in the States of Andhra Pradesh (08 courts), Bihar (11 courts), Chhatisgarh (07 courts), Gujarat (10 courts), Karnataka (07 courts), Madhya Pradesh (29 courts), Rajasthan (17 courts), Tamil Nadu (04 courts) and Uttar Pradesh (40 courts) which usually account for about 90% of total number of cases of atrocities.

**Annexure**

Statement in reply to parts (a), (b) and (c) of the Lok Sabha Unstarred Question Number 3615 for 18.08.2005 regarding "Special Courts on Dalit Atrocities".

Details of Central Assistance released and utilisation thereof under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2002-03, 2003-04, 2004-05 and 2005-06 ( as on 16.08.2005). (Rs. in lakhs)

S.No. State/UT 2002-03 2003-04 2004-05 2005-06

S.No.	State/UT	2002-03	2003-04	2004-05	2005-06			
	Central assistance released	Central assistance utilised	Central assistance released	Central assistance utilised	Central assistance released	Central assistance utilised	Central assistance released	Central assistance utilised
1.	Andhra Pradesh	328.13950	382.89500	464.41500	433.46500	615.75500	200.02000	117.00000
2.	Bihar	65.00000	58.92000	85.82000	29.28125	0	32.86250	13.00000
3.	Chhatisgarh	88.27000	30.59500	30.09500	46.09000	71.74500	48.88000	16.00000
4.	Goa	0	0.35000	0.72500	0.50000	1.00000	0.35000	0.10000
5.	Gujarat	226.62109	244.31500	256.63792	253.43500	337.79000	33.44500	88.19500
6.	Haryana	27.27950	27.14000	22.23000	18.37525	14.84450	13.35400	9.46025
7.	Himachal Pradesh	4.72000	20.71212	0	36.745720	37.00000	NR	0
8.	Jharkhand	105.97500	8.54500	0	8.54500	NR	0	0
9.	Karnataka	567.05000	353.66000	0	300.62500	531.17350	NR	92.00000
10.	Kerala	73.15350	42.42535	43.69575	45.03250	30.39700	87.29036	117.52020
11.	Madhya Pradesh	435.98000	613.64000	1280.97000	517.94000	314.96500	774.38500	820.01000
12.	Maharashtra	772.52261	114.08010	150.40000	217.95901	343.49000	NR	0
13.	Orissa	0.81200	0.89200	4.95000	0.08750	08.18000	2.08913	1.20000
14.	Punjab	0	33.85000	40.43300	0	57.50000	NR	0
15.	Rajasthan	19.28500	24.14500	33.67844	54.28500	200.00000	NR	21.00000
16.	Sikkim	1.90500	1.45000	0.95000	0.95000	1.50000	1.25000	1.75000
17.	Tamil Nadu	336.66680	152.78000	124.61000	184.62500	218.34000	172.57000	160.72000
18.	Uttaranchal	22.42000	16.02000	0	12.39500	22.00000	NR	0
19.	Uttar Pradesh	886.64000	927.78000	1030.22000	570.20450	610.70000	553.10500	210.00000
20.	Dadra & Nagar Haveli	26.32510	29.02000	33.42000	32.39646	30.00000	30.00000	12.00000
21.	Pondicherry	29.23102	33.71265	34.63000	30.88924	28.62000	31.26457	37.94500
	Total	4017.99612	3116.92722	3637.88011	2793.82643	3475.00000	1981.76556	1717.90045

Note:- 1. The unspent central assistance as well as arrears of central assistance of the previous financial year are adjusted while considering releasing central assistance for the current financial year.

2. NR-figures not received

3. Other State Governments/Union Territory Administrations have not submitted proposal for central assistance under the Scheme.